

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
New Delhi**

**Petition No. 78/TT/2021**

- Subject** : Revision of transmission tariff of the 2001-04, 2004-09 and 2009-14 tariff periods, truing up of transmission tariff for the 2014-19 tariff period and determination of transmission tariff for 2019-24 tariff period for Asset-I: HVDC Portion; and Asset-II: AC Portion under Rihand Transmission System in the Northern Region.
- Date of Hearing** : 23.6.2022
- Coram** : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P.K. Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. and 16 others
- Parties Present** : Shri S.S Raju, PGCIL  
Shri D.K. Biswal, PGCIL  
Shri V.P. Rastogi, PGCIL  
Shri A.K. Verma, PGCIL

**Record of Proceedings**

Case was called out for virtual hearing. The order in the petition was reserved on 3.8.2021. However, the order could not be issued prior to the former Chairperson demitting the office. Accordingly, the matter is listed for hearing today.

2. The learned counsel for the Petitioner sought time to submit additional information related to the ACE claimed for the 2019-24 tariff period with respect to the replacement of old assets and approval of RPC of the replaced ICTS/Reactors.

3. The Commission directed the Petitioner to file the relevant approval of RPC towards replacement of ICT and Reactors by 21.07.2022. The Respondents are directed to file their reply by 28.07.2022 with an advance copy to the Petitioner, who may file its rejoinder, if any, by 05.08.2022.



4. After hearing the parties, the Commission reserved the order in the petition.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Jt. Chief (Law)

